

Justice of Supreme Court of India

detailed to check the hotels, 'Dharamahalas' and other places where the culprit could possibly take refuge. Further enquiries and investigations in the area are also under way.

The scene of crime was got photographed. The Director, Central Forensic Science Laboratory, R. K. Puram, Dr. H. L. Bami, was called to the spot who inspected the scene of crime and the hand grenades. The G.O.C., Delhi Area was contacted and Army experts summoned to the spot who defused the grenades which have been taken into possession. They were found to be fully primed army hand-grenades. The grenades will be sent for further examination by the explosive experts.

A case vide FIR No 182 u/s 307 IPC, 4/5 Explosive Substances Act and 6 Explosives Act has been registered at Tilak Marg Police Station and the investigation has been taken up by the Crime Branch of Delhi Police. The Crime Branch is being actively assisted by the local police.

Abdul Wahid Constable at the traffic point of Tilak Marg Bhagwan Das Road has been suspended for failure to participate in the chase to apprehend the accused.

Security arrangements existed at the residence of the Chief Justice of India. They have been strengthened in view of the aforesaid incident.

SHRI S M BANERJEE (Kanpur) : Those who have tabled adjournment motions may be allowed to put questions.

MR. SPEAKER : So far as this statement is concerned, the relevant rule will be followed. But because of the very exceptional circumstances, I will allow a few submissions to be made to me, but they should not be addressed to the Minister. But if it is going to take the shape of a debate, I would fix up some time for it.

SHRI NAWAL KISHORE SINHA (Muzaffarpur) : Time should be fixed for a debate.

MR. SPEAKER : We have about 20 items on the agenda today and if I will allow this now, it will take the whole day. Why not fix some time—either today or Monday? In the meantime some more information may be coming. I am in your hands.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : You can fix any time but it will be after 6 P.M. because the urgent financial business has to be finished by the 26th.

MR. SPEAKER : I quite agree that the financial business has to be finished by that date, beyond which we cannot go. I propose that we sit either beyond the scheduled hour today or on Monday.

SOME MON MEMBERS : Monday.

SHRI K. RAGHU RAMAIAH : It should be after 6 p.m.

12.15 hrs.

RE: SITUATION IN NAGALAND

SHRI DINEN BHATTACHARYYA (Serampore) : Sir, what about the situation in Nagaland? Both the parties claim..

MR. SPEAKER : This Parliament cannot go into the party position.

SHRI DINEN BHATTACHARYYA : The Chief Minister claims.

MR. SPEAKER : I am sorry, we are not competent to discuss it.

SHRI SHYAMNANDAN MISHRA (Begusarai) : This House is competent to take into account the constitutional break down in a particular State. Now the State Legislature is not functioning. The leader of the opposition was lifted by the Marshal and his staff and deposited on the Chief Minister's table. Is this the way in which we expect the legislature to function?

MR. SPEAKER : This is a State matter. We cannot go into it. Let the Governor send the report.

SHRI SHYAMNANDAN MISHRA : The Legislature is not functioning there . . . (*Interruptions*).

MR. SPEAKER : I am sorry, I cannot allow it. We cannot take cognisance of what is happening in the State Legislature.

SHRI SHYAMNANDAN MISHRA : We have to ensure that the constitutional machinery functions. The Legislature is the most important organ of the constitutional machinery . . . (*Interruptions*).

SHRI SAMAR GUHA (Contd.) This is a very serious issue. Kindly allow us to make our submissions for two minutes.

MR. SPEAKER : I can ask the Minister to make a statement about those matters of which he can take cognisance. This is a matter which relates to the State Assembly, the change in the party position. If the Speaker in the State Legislature behaves in a particular way or uses his discretion about taking the services of the Marshall or on some other matter, how are we competent to discuss them, matters which are within their competence? How can we know the facts unless the Head of that State, the Governor, sends a report? If the Governor says that there is no constitutional failure and he calls some other party to form a Government, how do we come in?

You raised it in the beginning and I gave my ruling. I have given my ruling.

श्री सच्चिदानंद (बाका) : नथ्यों के बारे में, फेक्ट्स के बारे में ध्यान धारित करना है और कई बातें धारित करने की आवश्यकता है। हम जर्नल की बात नहीं कर रहे हैं।

MR. SPEAKER : मैं इसकी देखूँगा।

If any precedent is available, I will ask him to make a statement.

(*Interruptions*)

11 LSS/75—7

MR. SPEAKER : How are we competent to discuss what happens in the State Assembly? Then, tomorrow they will start discussing our internal matters.

After all, the Marshal works under the direction of the Speaker. He does not work under the direction of the Minister. If the Marshal acted under the direction of the Speaker, how are we competent to take note of that?

(*Interruptions*)

MR. SPEAKER : Am I to answer what happens in the State Assembly? You must be reasonable. After all, this is your House. The precedents, the conventions, that you set here will go down as precedents for future.

मैं देखूँगा और कोई प्रिसेडेंट हुआ, तो मैं स्टेटमेंट देने के लिये कहूँगा।

Even if 50 per cent scope is there, I will call for a statement.

(*Interruptions*)

I have not allowed any gentleman. I am taking up the statement re: business for the next week.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : Sir, I wanted a clarification regarding the discussion which you were good enough to allow on the statement made by the Minister. I wanted to be clear. The discussion is going to take place on Monday. I hope, it will be after 6 O'Clock.

SOME HON. MEMBERS : No. no.

SHRI K. RAGHU RAMAIAH : There is urgent financial business before the House which is to be passed before we adjourn for the recess.

MR. SPEAKER : We will fix up certain time. If it is taken up before 6 O'Clock, then your business will be made up after 6 O'Clock. If we take two hours from 4 to 6, then for your business, the time lost will be made up from 6 to 8.